



S.No.2

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

CP (IB) No. 187/9/HDB/2022
U/s 9 of IBC, 2016

IN THE MATTER OF:

Ultratech Cement Ltd

...Operational Creditor

Vs

Mantovani Di Dharti Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

O R D E R

This Tribunal has admitted the Corporate Debtor herein in Corporate Insolvency Resolution Process under section 7 of the Insolvency & Bankruptcy Code, 2016, vide order dated 11.11.2022 passed in CP (IB) No.149/7/HDB/2022. We, therefore direct the Operational Creditor to approach the IRP appointed in CP (IB) No.149/7/HDB/2022 and the IRP is directed to receive the claim from the petitioner herein and proceed as per the provisions of the Insolvency & Bankruptcy Code, 2016. Liberty is given to the Operational Creditor herein to approach this Tribunal in the event the matter is settled or set aside between the parties in CP (IB) No.149/7/HDB/2022 under the provisions of the Code. With these directions, CP(IB) No. 187/9/HDB/2022 is disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)